

"FORM A"

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
GHODAWAT CONSUMER PRODUCTS LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GHODAWAT CONSUMER PRODUCTS LLP
2.	Date of incorporation of corporate debtor	30/12/2013
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES- PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-9653
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO.438, A/P-CHIPRI VIA-JAYSINGPUR, KOLHAPUR MH 416101 IN
6.	Insolvency commencement date in respect of corporate debtor	10 <sup>th</sup> October, 2019 (As per order of Hon. NCLT, Mumbai dated 10 <sup>th</sup> October, 2019 in C.P. 4538 (IB)/MB/2018 (Certified copy received on 18.10.2019)
7.	Estimated date of closure of insolvency resolution process	07 <sup>th</sup> April, 2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANURAG JAIN IBBI/PA-001/IP-P01049 /2017-18/11732
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra-400706 Email: jainkpooja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA. ANURAG JAIN OFFICE NO.502, G SQUARE BUSINESS PARK, OPP. SANPADA STATION, VASHI, NAVI MUMBAI-400703 Email: ghodawat.insolvency@gmail.com
11.	Last date for submission of claims	01 <sup>st</sup> November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: As in (10) above Please refer Note 1 for applicable form.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GHODAWAT CONSUMER PRODUCTS LLP on 10<sup>th</sup> October 2019.

The creditors of GHODAWAT CONSUMER PRODUCTS LLP are hereby called upon to submit their claims with proof on or before 1<sup>st</sup> November, 2019 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Note 1:** The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:

- FORM B: Claim by operational creditors except workmen and employees  
FORM C: Claim by financial creditors  
FORM D: Claim by a workman or an employee  
FORM E: Claim submitted by an authorised representative of workmen or employees  
FORM F: Claim by creditors other than financial creditors and operational creditors

**Submission of false or misleading proofs of claim shall attract penalties.**



*Anurag Jain*

Name and Signature of Interim Resolution Professional : ANURAG JAIN  
Date and Place: 18th October, 2019 NAVI MUMBAI.